

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 327/2024

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

KASIM @ BHURA

Respondent(s)

(IA No. 1079/2015 - EXEMPTION FROM FILING O.T.)

Date : 02-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANMOHAN
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Sharan Dev Singh Thakur, AAG/Sr. Adv.
Mr. Sudeep Kumar, AOR
Mr. Abhishek Saket, Adv.
Ms. Rupali, Adv.

For Respondent(s) Ms. Sanchita Ain, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the adjournment letter circulated by
learned counsel for the respondent, the matter stands
adjourned by two weeks.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)